

(2) इसका विस्तार सम्पूर्ण उत्तरांचल राज्य में होगा।

(3) यह दिनांक 15 मार्च, 2003 से प्रवृत्त हुआ समझा जायेगा।

अनुकूलन एवं
उपान्तरण आदेश,
2002 की धारा 4, के
परन्तुक में संशोधन

2. अनुकूलन एवं उपान्तरण आदेश, 2002 की धारा 4 के परन्तुक को निम्नवत् संशोधित समझा जायेगा :-

“प्रतिबन्ध यह भी है कि वर्ष 2000-2001 के कर निर्धारण अथवा पुनः कर निर्धारण 31 मार्च, 2004 तक पारित किये जा सकते हैं।”

निरसन और अपवाद

3. उत्तरांचल (उत्तर प्रदेश व्यापार कर अधिनियम, 1948) (अनुकूलन एवं उपान्तरण, आदेश, 2002) अध्यादेश, 2003 एतद्वारा निरसित किया जाता है।

आज्ञा से,
मरोसी लाल,
सचिव।

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttaranchal (The Uttar Pradesh Trade Tax Act, 1948) (Adaptation & Modification Order, 2002) Amendment Bill, 2003 (Uttaranchal Adhiniyam Sankhya 03 of 2003) for general information :

No. 177/Vidhayee and Sansadiya Karya/2003

Dated Dehradun, May 27, 2003

NOTIFICATION

Miscellaneous

As passed by the Uttaranchal Legislative Assembly and assented to by the Governor on April 16, 2003.

UTTARANCHAL (THE UTTAR PRADESH TRADE TAX ACT, 1948)

(ADAPTATION AND MODIFICATION ORDER, 2002) ACT, 2003

(UTTARANCHAL ACT No. 03 OF 2003)

AN
ACT

It is HEREBY enacted in the Fifty-fourth Year of the Republic of India as follows :-

Replacing Bill for Amendment of the Uttaranchal (The Uttar Pradesh Trade Tax Act, 1948) (Adaptation and Modification) Order, 2002.

Short title,
Extent and
Commencement

1. (1) This Act may be called the Uttaranchal (The Uttar Pradesh Trade Tax Act, 1948) (Adaptation and Modification Order, 2002) Amendment Act, 2003.

(2) It extends to whole of Uttaranchal State.

(3) It shall come into force w.e.f. March 15, 2003.

Amendment of
new proviso of
section 4 of the
Adaptation &
Modification
Order, 2002

2. New proviso of section 4 of the Adaptation & Modification Order, 2002 shall be deemed to be amended as follows :-

“Provided also that the assessment or reassessment for the assessment year 2000-2001 may be made by March 31, 2004.”

Repeal and
Savings

3. The Uttaranchal (The Uttar Pradesh Trade Tax Act, 1948) (Adaptation and Modification Order, 2002) Ordinance, 2003 is hereby repealed.

By Order,

BHAROSI LAL,
Sachiv.